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PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 11th February, 2022.

No.LL(B).16/2006/156. – The Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022 (Ordinance No. 5 of 2022) is hereby published for general information.

MEGHALAYA ORDINANCE NO. 5 OF 2022

Promulgated by the Governor on the 9th February, 2022

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 11th February, 2022.

THE MEGHALAYA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT (AMENDMENT) ORDINANCE, 2022

An

Ordinance

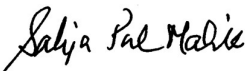
to amend the Meghalaya Fiscal Responsibility and Budget Management Act, 2006 (Meghalaya Act No. 4 of 2006).

Whereas, the Legislative Assembly of Meghalaya is not in Session and the Governor of Meghalaya is satisfied that circumstances exist which render it necessary for him to take immediate action;

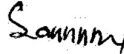
Now, therefore, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution of India, the Governor of Meghalaya is pleased to promulgate in the Seventy-third Year of the Republic of India, the following Ordinance, namely:-

- Short title and Commencement.** 1. (1) This Ordinance may be called the Meghalaya Fiscal Responsibility and Budget Management (Amendment) Ordinance, 2022.
- (2) It shall come into force at once.
- Amendment of Section 4.** 2. In section 4 of the Meghalaya Fiscal Responsibility and Budget Management Act, 2006, in sub-section (1), for clause (b) the following shall be substituted, namely -
- “(b) to maintain fiscal deficit to an annual limit of 4.50% of GSDP during Fiscal Year 2021-22”.

Dated Raj Bhavan,
Shillong, the 9th February, 2022.


SATYA PAL MALIK,
Governor of Meghalaya.

Dated Shillong,
The 11th February, 2022.


S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.